#3591 Written Answers

1967, been marketing their scooters without spare wheel and brackets. Government have not received any complaints about the quality of some parts in any particular supplies being inferior.

(d) The manufactureres have informed Government that short supplies of brackets are being made good and that short supplies of spare wheels will be made good as soon as adequate supplies of tyres are received from the tyre manufacturers.

Quality of Scooters and Motor Cycles

6355. Shri M. L. Sondhi: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether Government are aware that the quality of scooters and motor cycles being manufactured in the country has deteriorated;

(b) whether Government propose to appoint a committee, as in the case of cars, to look into this complaint; and

(c) if not, the reasons therefor?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) A few complaints received by Government about defects in scooters manufactured in India have been referred to the manufacturers for remedial action. Government, however, have no evidence of any general deterioration in the quality of scooters and motor-cycles manufactured in the country.

(b) No, Sir.

(c) The Government considers that the need for setting up a Committee as in the case of care has not yet arisen. Coal Controllers (Hqrt, Office) Employees Association, Calcutta

6356. Shrj Indrajit Gupta: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether a representation, through proper channel, was received from a Coal Controller's (Headquarters Office) Employees' Association, Calcutta, seeking Government's ruling on the fixation of seniority of the employees concerned;

(b) if so, when it was received;

(c) whether the representation was forwarded to the Ministry of Home Affairs for examination of the issues and their opinion; and

(d) if so, the result thereof?

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) and (b). A representation has been received on 20th April, 1967 from the Coal Controller's (Headquarters's Office) Employees' Association in respect of the principle followed in the fixation of Seniority of Lower Division Clerks in Coal Controller's Headquarter Office.

(c) Yes, Sir.

(d) The matter is still under consideration.

Headquarters Organisation of the Coal Controller

6357. Shri Indrajit Gupta: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether he is aware that the principle of determining seniority of Central Government employees which was uniformly applicable during the period from the 2nd January, 1944 to 21st December, 1959 has not been followed in the Headquarters Organisation of the Coal Controller; - (b) if sp, the reasons therefor;

(c) whether all the Lower Division Employees of the Coal Controller's Organisation who had been made permanent by the 21st December, 1959 were confirmed on the basis of length of continuous service as per Government Orders of 1966;

(d) if not, the reasons therefor;

(e) whether it is a fact that employees of all other Central Government offices who were confirmed not on the basis of length of continuous service but out-of-turn, have subsequently been granted seniority according to their date of appointment in the grade and not according to their date of confirmation; and

(f) if so, whether this principle has been followed in the Coal Controller's Organisation, and if not, the reasons therefor?

The Minister of State in the Ministry of Steel, Mines and Metals (Shrl P. C. Sethl): (a) and (b). Principle of determining seniority in respect of L.D. Clerks in the Coal Controller's Hurs. Office was followed as laid down in late Ministry of Production order of 27th August, 1966. Copy is laid on the Table of the House [Placed in Library See No LT-1150/67].

(c) and (d). Temporary Lower Division Clerks of Coal Controller Office are confirmed according to the seniority which is determined on the basis of the 1956 orders Scheduled Castes and Scheduled Tribes Employees are confirmed according to the quotas reserved for them.

(e) and (f) In the Coal Controller's Office, after adoption of the 1956 orders, on confirmation according to the quotas reserved for them, Scheduled Castes and Scheduled Tribes employees become senior to non-Scheduled Castes and non-Scheduled Tribes who are not still confirmed.

Amongst permanent officers, the seniority is determined with reference to the date of confirmation and not according to the date of appointment. In other Central Government offices where 1960 orders are applied, the same principles are observed.

रेलवे समितियां बनाने के लिए कसौटी

6358. भी विभूसि मिम्न : भी क॰ ना॰ सिवारी :

क्या रेलचे [मंत्री] यह क्ताने की कृपा करेंगे कि :

(क) विभिन्न रेलवे समितियो का गठन किस कसौटी के ग्राधार पर किया जाता है;

(ख) क्या इन समितियो के सदस्य ससद् सदस्यो द्वारा चुने जाते है ग्रयवा उनके द्वारा नामांकित किये जाने है; धीन

(ग) क्या सरकार का विचार इन समितियो को पूर्णलया निर्वाचित निकास बनाने का है?

रेरुखे मर्ची (श्वीं चे० मु० पुनाचा): (क) जिन समस्यामो की जाच भ्रपेक्षित होती है उनके महत्व के भ्रनुसार रेल समितियां बनायी जाती हैं। समस्यामो का महत्व शरकार द्वारा निष्चित किया जाता है या जैसा कि इस विषय पर जनता द्वारा व्यक्त किये गयं विचारो या समय् मे हुई बहस से परिलक्षित होता है।

(ध) ऐसी समितियो के सदस्य संसद् हारा नही चने जाते । वे मत्री हारा नामजद किये जाते हैं । समद् मदस्यो को नामजद किये जाने की दशा मे ससदीय मामलों के मंत्री से पहले परामर्थ किया जाना है ।

(ग) जी नही।